

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE ASHOK MENON

TUESDAY, THE 12TH DAY OF MAY 2020 / 22ND VAISAKHA, 1942

CRL.APPEAL.NO.451 OF 2020

[AGAINST THE ORDER DATED 17/3/2020 IN C.M.P. NO.215/2020 IN CRIME 1642/2019 OF HILL PALACE POLICE STATION PASSED BY HON'BLE ADDITIONAL DISTRICT AND SESSIONS COURT ERNAKULAM (FOR TRIAL CASES RELATING TO ATROCITIES & SEXUAL VIOLENCE AGAINST WOMEN AND CHILDREN)]

APPELLANT/ACCUSED

VARGHESE K.J, AGED 28 YEARS,
S/O JACOB , KADAVIL HOUSE,
THAIKAL P.O, CHERTHALA, ALAPPUZHA DISTRICT

BY ADV.J.ABHILASH

RESPONDENTS:

1. STATE OF KERALA ,
REPRESENTED BY THE PUBLIC PROSECUTOR,
HIGH COURT OF KERALA,ERNAKULAM.682031
2. THE ASSISTANT COMMISSIONER OF POLICE THRIKAKKARA
POLICE STATION,REPRESENTED BY THE PUBLIC PROSECUTOR,
HIGH COURT OF KERALA ,ERNAKULAM.682031

R1-R2 BY SR.PUBLIC PROSECUTOR SRI.C.S.HRITHWIK

THIS CRIMINAL APPEAL HAVING COME UP FOR ADMISSION ON
12.05.2020, THE COURT ON THE SAME DAY ORDERED THE FOLLOWING:

ASHOK MENON, J.

Cr1.Appeal No.451 of 2020

Dated this the 12th day of May, 2020

O R D E R

Take steps to implead the de facto complainant.

Post on 15.05.2020

**ASHOK MENON
JUDGE**

rmm